

Deletion of Property Right as Fundamental Right

1170. SHRI F. H. MOHSIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Janata Party in its 'economic charter' had called for the deletion of property right as a fundamental right;

(b) whether Government propose to bring the constitutional amendment to fulfil the assurance; and

(c) if so, when?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) and (c). As the Honourable Member is aware, the Government has already indicated its intention to bring forward a comprehensive Constitution Amendment Bill as soon as possible. All the provisions of the Constitution would, therefore, have to be examined for this purpose. While undertaking this exercise, the deletion of the right to property as a fundamental right will also be taken into consideration.

प्रत्याशियों के चुनाव खर्च

1171. श्री ईश्वर चौधरी : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि रुपये की कीमत गिर जाने तथा देश में मूल्य वृद्धि होने के कारण ऐसी परिस्थितियाँ उत्पन्न हो गई हैं जिनके अन्तर्गत ससदीय चुनाव में किसी प्रत्याशी को निर्धारित धनराशि में अपने चुनाव की व्यवस्था करना बहुत मुश्किल हो गया है ; और

(ख) यदि हाँ, तो उसके बारे में सरकार द्वारा क्या कार्यवाही करने का विचार है ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शान्ति भूषण) : (क) और (ख) : सरकार को इस समस्या की जानकारी है। हाल ही में मायता प्राप्त राजनैतिक दलों को आकाशवाणी से, और दूरदर्शन से प्रसारण की जो सुविधायें दी गई हैं उन से निर्वाचन व्यय कम करने में सहायता मिलेगी। सरकार, निर्वाचन विधि में सुधार के प्रस्तावों पर विचार कर रही है और उम्मीदवारों के निर्वाचन व्यय के प्रश्न पर भी विचार किया जाएगा।

E.M.U. Suburban Service in Burdwan-Asansol Section

1173. SHRI ROBIN SEN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have taken a decision on the longstanding demand for providing EMU suburban service in the Burdwan-Asansol section; and

(b) if so, the salient features thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) There is no plan for the provision of EMU service on Burdwan-Asansol section.

(b) Does not arise.

Purchase of Cranes by the Oil and Natural Gas Commission

1174. SHRI MADHU LIMAYE: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Minister has since placed all the facts about the supply of cranes to the Oil and Natural Gas